

11:04 hrs.

PAPERS LAID ON THE TABLE

Title: Papers laid on the table by the members/ministers.

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): I beg to lay on the Table a copy of the Conduct of Elections (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. S.O. 272 (E) in Gazette of India dated the 27th February, 2004 under sub-Section (3) of Section 169 of the Representation of the People Act, 1951.

(Placed in Library. See No. LT 18/04)

THE MINISTER OF POWER (SHRI P.M. SAYEED): I beg to lay on the Table -

1. A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation for the year 2004-2005 under sub-Section (3) of Section 44 of the Damodar Valley Corporation Act, 1948.

(Placed in Library. See No. LT 19/04)

(2) A copy each of the following papers (Hindi and English versions):-

- i. Memorandum of Understanding between the National Hydroelectric Power Corporation Limited and the Ministry of Power for the year 2004-2005.

(Placed in Library. See No. LT 20/04)

- ii. Memorandum of Understanding between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2004-2005.

(Placed in Library. See No. LT 21/04)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2002-2003, along with Audited Accounts under sub-Section (5) of Section 45 of the Damodar Valley Corporation Act, 1948.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2002-2003.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 22/04)

- (5) A copy each of the following papers (Hindi and English versions) under sub-Section (1) of Section 619 A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Satluj Jal Vidyut Nigam Limited, New Shimla, for the year 2002-2003.
 - (ii) Annual Report of the Satluj Jal Vidyut Nigam Limited, New Shimla, for the year 2002-2003, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library. See No. LT 23/04)

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI A. RAJA): I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the

Animal Welfare Board of India, Chennai, for the year 2002-2003, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2002-2003
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 24/04)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions):-

- i. Memorandum of Understanding between the Telecommunications Consultants India Limited and the Department of Telecommunications for the year 2004-2005.

(Placed in Library. See No. LT 25/04)

- ii. Memorandum of Understanding between the Mahanagar Telephone Nigam Limited and the Department of Telecommunications for the year 2004-2005.

(Placed in Library. See No. LT 26/04)

- iii. Memorandum of Understanding between the Bharat Sanchar Nigam Limited and the Department of Telecommunications for the year 2004-2005.

(Placed in Library. See No. LT 27/04)

(2) A copy of the Indian Telegraph (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 220 (E) in Gazette of India dated the 26th March, 2004 under sub-Section (5) of Section 7 of the Indian Telegraph Act, 1885.

(Placed in Library. See No. LT 28/04)

(3) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

- (i) The Register of Interconnect Agreements (First Amendment) Regulations, 2004 published in Notification No. 11-11/2004/B & CS in Gazette of India dated the 4th February, 2004.

(Placed in Library. See No. LT 29/04)

- (ii) The Regulation on Quality of Service for VOIP based International Long Distance Service (First Amendment), 2004 published in Notification No. F.No. 402-30/2001-FN (PT) in Gazette of India dated the 22nd January, 2004.

(Placed in Library. See No. LT 30/04)

- (iii) The Regulation on Quality of Service for VOIP based International Long Distance Service (Third Amendment), 2004 published in Notification No. F.No. 402-30/2001-FN (PT) in Gazette of India dated the 16th April, 2004.

(Placed in Library. See No. LT 31/04)

- (iv) The Telecom Regulatory Authority of India (Officers and Staff Appointment) (1st Amendment) Regulation, 2004 published in Notification No. 1-6/2002-A & L in Gazette of India dated the 23rd January, 2004.

(Placed in Library. See No. LT 32/04)

(v) The Regulation on Quality of Service for VOIP based International Long Distance Service (Second Amendment), 2004 published in Notification No. F.No. 402-30/2001-FN (PT) in Gazette of India dated the 4th March, 2004.

(Placed in Library. See No. LT 33/04)

(vi) The Telecom Regulatory Authority of India (Annual Report and Returns) Amendment Rules, 2004 published in Notification No. G.S.R. 148 (E) in Gazette of India dated the 27th February, 2004.

(Placed in Library. See No. LT 34/04)

(vii) The Telecommunication Interconnection Usage Charges (Third Amendment) Regulation, 2003 published in Notification No. F.No. 409-5/2003-(FN) in Gazette of India dated the 7th January, 2004.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (vii) of (3) above.

(Placed in Library. See No. LT 35/04)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-Section (4) of Section 212 of the Motor Vehicles Act, 1988:-

(1) The Central Motor Vehicles (First Amendment) Rules, 2004 published in Notification No. G.S.R. 111 (E) in Gazette of India dated the 10th February, 2004 together with an explanatory memorandum and a Corrigendum thereto published in Notification No. G.S.R. 176 (E) dated the 5th March, 2004.

(2) The Central Motor Vehicles (First Amendment) Rules, 2004 published in Notification No. G.S.R. 200 (E) in Gazette of India dated the 18th March, 2004 together with an explanatory memorandum.

(Placed in Library. See No. LT 36/04)

(3) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highway Act, 1956:-

(i) S.O. 426 (E) published in Gazette of India dated the 29th March, 2004 authorising M/s Ideal Road Builders Limited, Dadar, Mumbai to collect and retail fees for the use of the National Highway No. 4 in Khambatki Ghat between Pune and Satara in the State of Maharashtra together with a Corrigendum thereto (in Hindi version only) published in Notification No. S.O. 542 (E) dated the 30th April, 2004.

(ii) S.O.528 (E) published in Gazette of India dated the 26th April, 2004 regarding collection of Toll from the users of Bridge near Dera Bassi on Ambala-Kalka road on National Highway No. 22.

(iii) S.O. 240 (E) to S.O. 257 (E) published in Gazette of India dated the 25th February, 2004 declaring each of the Highways specified in the Notifications to be a National Highway.

(iv) S.O. 527 (E) published in Gazette of India dated the 23rd April, 2004 making certain amendments in the Notification No. S.R.O. 1181 dated the 4th April, 1957.

(v) S.O. 571 (E) published in Gazette of India dated the 13th May, 2004 making certain amendments in the Notification No. S.R.O. 1181 dated the 4th April, 1957.

(vi) S.O. 597 (E) published in Gazette of India dated the 18th May, 2004 making certain amendments in the Notification No. S.O. 710 dated the 18th June, 2003.

(vii) S.O. 372 (E) published in Gazette of India dated the 19th March, 2004 authorising the Special District Revenue Officer, Coimbatore, District Tamil, to perform the functions of competent authority to acquire land on National Highway No.47 (Salem-Kochi Section) in the State of Tamil Nadu.

(viii) S.O. 387 (E) published in Gazette of India dated the 22nd March, 2004 regarding acquisition of land for four laning of National Highway No. 45 (Tambaram-Tindivanam Section) in Velupuram District in the State of Tamil Nadu.

- (ix) S.O. 390 (E) published in Gazette of India dated the 24th March, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45B (Trichy Bypass end-Madurai Section) in the State of Tamil Nadu.
- (x) S.O. 396 (E) published in Gazette of India dated the 26th March, 2004 regarding acquisition of land for building, maintenance, management, operation and construction of Bypass on National Highway No. 8B in Boundary Rajkot District in the State of Gujarat.
- (xi) S.O. 435 (E) published in Gazette of India dated the 31st March, 2004 making certain amendments in the Notification No. S.O. 923 (E) dated the 14th August, 2003.
- (xii) S.O. 436 (E) published in Gazette of India dated the 31st March, 2004 regarding acquisition of land for construction of Gorakhpur Bypass including Rapti Bridge on National Highway No. 28 in the State of Uttar Pradesh.
- (xiii) S.O. 438 (E) published in Gazette of India dated the 31st March, 2004 making certain amendments in the Notification No. S.O. 1013(E) dated the 2nd September, 2003.
- (xiv) S.O. 440 (E) published in Gazette of India dated the 31st March, 2004 regarding acquisition of land for widening of National Highway No. 28 (UP/Bihar Border-Muzaffarpur) in the State of Bihar.
- (xv) S.O. 463 (E) published in Gazette of India dated the 6th April, 2004 regarding acquisition of land for widening of National Highway No. 60 (Laksmannath to Kharagpur Section) in the State of West Bengal.
- (xvi) S.O. 464 (E) published in Gazette of India dated the 6th April, 2004 regarding acquisition of land for widening of National Highway No. 60 (Balasore to Laksmannath Section) in the State of Orissa.
- (xvii) S.O. 492 (E) published in Gazette of India dated the 13th April, 2004 making certain amendments in the Notification No. S.O. 1285 (E) dated the 10th November, 2003.
- (xviii) S.O. 493 (E) published in Gazette of India dated the 13th April, 2004 regarding acquisition of land for four laning of National Highway No. 45B (Tiruchirappalli-Viralimalai-Madurai Section) in the State of Tamil Nadu.
- (xix) S.O. 495 (E) published in Gazette of India dated the 13th April, 2004 regarding acquisition of land for four laning of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (xx) S.O. 516 (E) published in Gazette of India dated the 21st April, 2004 regarding acquisition of land for four laning of National Highway No. 45 (Villupuram Bypass portion) in the State of Tamil Nadu.
- (xxi) S.O. 517 (E) published in Gazette of India dated the 21st April, 2004 authorising Sub-Divisional Officer (Sadar), District Nagaon, Assam to perform the functions of competent authority to acquire land on National Highways Nos. 36 and 37.
- (xxii) S.O. 518 (E) published in Gazette of India dated the 21st April, 2004 regarding acquisition of land for development, maintenance, management and operation of National Highway No. 37 (Nagaon Bypass) in the State of Assam.
- (xxiii) S.O. 531 (E) published in Gazette of India dated the 27th April, 2004 regarding acquisition of land for four laning of National Highway No. 4 (Harihar to Belgaum Bypass Section) in the State of Karnataka.
- (xxiv) S.O. 532 (E) published in Gazette of India dated the 27th April, 2004 making certain amendments in the Notification No. S.O. 834 (E) dated the 16th July, 2003.
- (xxv) S.O. 533 (E) published in Gazette of India dated the 27th April, 2004 regarding acquisition of land for four laning (Access Controlled Chittorgarh Bypass) of National Highways Nos. 76 and 79 in the State of Rajasthan.
- (xxvi) S.O. 535 (E) published in Gazette of India dated the 27th April, 2004 making certain amendments in the Notification No. S.O. 962 (E) dated the 23rd October, 2000.
- (xxvii) S.O. 536 (E) published in Gazette of India dated the 27th April, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Bhubaneswar-Kolkata Section) in the State of Orissa.
- (xxviii) S.O. 545 (E) published in Gazette of India dated the 30th April, 2004 regarding acquisition of land for four

laning of National Highway No. 5 (Chennai-Ranipet Section) in the State of Tamil Nadu.

(xxix) S.O. 546 (E) published in Gazette of India dated the 30th April, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 54 (Silchar-Harangajo Section) in the State of Assam.

(xxx) S.O. 547 (E) published in Gazette of India dated the 6th May, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Bamanbore-Samakhiali Section) and four laning of National Highway No. 15 (Samakhiali-Radhanpur Section) in the State of Gujarat.

(xxxi) S.O. 548 (E) published in Gazette of India dated the 6th May, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highways Nos. 8A and 8B in the State of Gujarat.

(xxxii) S.O. 549 (E) published in Gazette of India dated the 6th May, 2004 regarding acquisition of land for building, maintenance, management and operation of National Highways Nos. 8 and 8B in the State of Gujarat.

(xxxiii) S.O. 564 (E) published in Gazette of India dated the 11th May, 2004 regarding acquisition of land for four laning and construction of Bypass on National Highway No. 8B in Porbandar district in the State of Gujarat.

(xxxiv) S.O. 153 (E) published in Gazette of India dated the 3rd February, 2004 regarding rate of fee to be recovered from the users of Amravati Bypass in the State of Maharashtra.

(xxxv) S.O. 384 (E) published in Gazette of India dated the 20th March, 2004 regarding acquisition of land for widening of National Highway No. 5 (Vijayawada-Visakhapatnam Section) in the State of Andhra Pradesh.

(xxxvi) S.O. 439 (E) published in Gazette of India dated the 31st March, 2004 regarding acquisition of land for widening of National Highway No. 28 (UP/Bihar Border-Muzaffarpur) in the State of Bihar.

(xxxvii) S.O. 441 (E) published in Gazette of India dated the 31st March, 2004 regarding acquisition of land for widening of National Highway No. 28 (UP/Bihar Border-Muzaffarpur) in the State of Bihar.

(xxxviii) S.O. 443 (E) published in Gazette of India dated the 1st April, 2004 regarding acquisition of land for building, maintenance, management, and operation of National Highway No. 8B (Porbandar to Rajkot District Border Section) in the State of Gujarat.

(xxxix) S.O. 465 (E) published in Gazette of India dated the 6th April, 2004 regarding acquisition of land for widening of National Highway No. 8 in the National Capital Territory of Delhi.

(xl) S.O. 490 (E) and S.O. 491 (E) published in Gazette of India dated the 13th April, 2004 regarding acquisition of land for construction of trumpet interchange on National Highways Nos. 8 and 79A in Ajmer District in the State of Rajasthan.

(xli) S.O. 494 (E) published in Gazette of India dated the 13th April, 2004 regarding acquisition of land for four laning of National Highway No. 4 (Chennai-Ranipet Section) in the State of Tamil Nadu.

(xlii) S.O. 539 (E) published in Gazette of India dated the 28th April, 2004 regarding rate of fee to be recovered from the users of different stretches mentioned in the Notification on National Highways Nos. 5 and 9.

(xliii) S.O. 1425 (E) published in Gazette of India dated the 17th December, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Bamanbore-Samakhiali Section) and four laning of National Highway No. 15 (Samakhiali-Radhanpur Section) in the State of Gujarat.

(xliv) S.O. 1426 (E) published in Gazette of India dated the 17th December, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 (Deesa-Radhanpur Section) in the State of Gujarat.

(xlv) S.O. 1427 (E) published in Gazette of India dated the 17th December, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 and four laning of National Highway No. 15 in Border Kachchh District in the State of Gujarat.

(xlvi) S.O. 1428 (E) published in Gazette of India dated the 17th December, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Bamanbore-Samakhiali Section) and four laning of National Highway No. 15 (Samakhiali-Radhanpur Section) in the State of Gujarat.

(xlvii) S.O. 1429 (E) published in Gazette of India dated the 17th December, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 and four laning of National Highway No. 15 in Border Kachchh District in the State of Gujarat.

(xlviii) S.O. 1430 (E) published in Gazette of India dated the 17th December, 2003 regarding acquisition of land for building, maintenance, management and operation of National Highway No.14 (Deesa-Radhanpur Section) in the State of Gujarat.

(xlix) S.O. 1451 (E) to S.O.1455 (E) published in Gazette of India dated the 22nd December, 2003 regarding acquisition of land for widening of National Highway No.60 (Balasore to Laksmannath Section) in Balasore District in the State of Orissa.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (xliii to xlix) of item (3) above.

(Placed in Library. See No. LT 37/04)

(5) A copy of the Notification No. S.O. 572 (E) (Hindi and English versions) published in Gazette of India dated the 13th May, 2004 regarding entrustment of National Highway No. 50 to National Highways Authority of India issued under Section 11 of the National Highways Authority of India Act, 1988.

(Placed in Library. See No. LT 38/04)

(6) A copy of the National Highways Tribunal (Financial and Administrative Powers) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 313 (E) in Gazette of India dated the 13th May, 2004 under sub-Section (3) of Section 50 of the Control of National Highways (Land and Traffic) Act, 2002.

(Placed in Library. See No. LT 39/04)

(7)(i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2001-2002, along with Audited Accounts under section 24 of the National Highways Act, 1988.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2001-2002.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library. See No. LT 40/04)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): I beg to lay on the Table-

(1) A copy of the Annual Report (Hindi and English versions) of the Interceptions for the year 2003 under sub-Section (3) of Section 48 of the Prevention of Terrorism Act, 2002.

1. **Statement (Hindi and English versions) showing reasons for delay in laying the papers` mentioned at (1) above.**

(Placed in Library. See No. LT 41/04)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI AKHILESH SINGH): I beg to lay on the Table a copy of the Sugar Development Fund (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 72 (E) in Gazette of India dated the 23rd January, 2004 under sub-Section (3) of Section 9 of the Sugar Development Fund Act, 1982.

(Placed in Library. See No. LT 42/04)
